

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH
AT NEW DELHI

ORIGINAL APPLICATION NO 490/2025

IN THE MATTER OF:

SURENDER

.... APPLICANT

VERSUS

STATE OF HARYANA & ORS

.... RESPONDENTS

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HARYANA

RESPONDENTS

DATED : 15/3/26

THROUGH



VIKRAM SINGH & ASSOCIATES

ADVOCATE

CH. NO. 105, DISTRICT COURT COMPLEX

JHAJJAR, HARYANA

MOB-9729620863

EMAIL-VIKRAMDABAS247@GMAIL.COM

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH
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REPLY ON BEHALF OF THE RESPONDENT NO 14 SUDESH DEVI,
SARPANCH, GRAM PANCHAYAT SALHAWAS, RESPONDENT NO. 16
OM PRAKASH, RESPONDENT NO. 17 DEVENDER, RESPONDENT
NO. 18 ASHOK, RESPONDENT NO. 19 BIJENDER & RESPONDENT
NO. 25 SUKHBIR TO THE PRESENT OA NO 490/2025 BEFORE THE
HON'BLE TRIBUNAL

MOST RESPECTFULLY SHOWETH:

PRELIMINARY OBJECTIONS

1. That at the outset, it is submitted that the present complaint is a motivated one and is filed with a malafide intention without any basis by knowingly making false and incorrect statements and in utter disregard of facts therefore, the complaint is liable to be dismissed with heavy costs.
2. That the Rajiv Gandhi Stadium is built up on the land of Gram Sabha, Village Sahlawas. Rajiv Gandhi Stadium is looked after by the local committee and Sports club Sahlawas which is a group of retired army

personnel who considering the need and importance of sports, also organized sports event for children of the village.

3. That in the midnight of 24.05.2025 (Saturday) due to heavy storm 5-6 grown up trees fell down on the racing track of the Rajiv Gandhi Stadium due to which could result in causing injuries to the sportsperson and athlete who were on the track. Therefore, the respondent no. 16 and 17 who are also member of the local committee appointed by the villagers, due to urgency, without informing any authority, cut down the felling trees which were extending to the track as well as transported them to some other place, with the sole motive and intentions from preventing injury to the sportsperson and athletes.
4. That due to heavy and long trees, the respondent no. 18 and 19 who are BPL card holder, were hired by the local committee for cutting down the felling trees which were extending to the track. The respondent no. 18 & 19 are daily wage workers are being impleaded without any reason in the present complaint. It is stated that the respondent no. 18 and 19 had no knowledge that the trees were being cut down without any permission from any authority.
5. That the respondent no. 25 who is also resident of the village, was asked to transport the said heavy and long wood logs from the track to some other vacant place of the stadium for safety of the visitors. It is stated that the respondent no. 25 had no role in cutting down the felling trees which were extending to the track. The respondent no. 25 was asked by the local committee to shift the felling trees from the stadium to some other place for which, the respondent no. 25 was paid his remuneration by the local committee. It is stated that the answering respondents does not have any

- intention of selling the timber as had been alleged by the applicant Further, the intention of the answering respondents are evident from the fact that the timber are still lying in the vacant which could be inspected by the Hon`ble tribunal at any point of time.
6. That respondent no. 16 and 17 are ex-army retired personnel who are also registered members of Sahlawas Sports club. The respondent no. 16 and 17 are maintain and looking after the Rajiv Gandhi Stadium. The respondent no. 16 & 17 had been implanting trees in the vicinity of the Rajiv Gandhi Stadium since last many years. **Registration deed of the "SPORTS CLUB SAHLAWAS" registered under the society Act is attached herewith as Annexure A for perusal of the Hon`ble Tribunal.**
 7. That the applicant had filed a false and frivolous against the answering respondents as the applicant does not like respondent no. 16 & 17. Therefore, the applicant in collusion with the Chetram had filed the present complaint against the answering respondents before the Hon`ble tribunal. It is stated that Chetram is the president of the sports club Sahlawas who had some personal grievances with the respondents. Hence, Chetram had deposed falsely before the Hon`ble court with the sole intention to settle his scores with the respondent.
 8. It is submitted that the Respondent no. 14 Sudesh Devi, Sarpanch, Gram Panchayat Salhawas is dedicated towards the development of the village and had been responsibly fulfilling her duties towards the village and its environment. It is stated that the respondent no. 14 had tried to maintain a green and peaceful environment in the village by planting trees as per government policy as well as without authorizing any cutting or felling of any tree as alleged by the complainant in the present complainant. Apart from that, state level and national level game events are being organized

by the answering respondent no. 14, 16 and 17. The said respondents had also played an important role in maintaining handball ground, football ground, indoor gym cricket ground and race track for sportsperson and athlete. It is stated that the allegations levelled by the complainant are a concocted story cooked up by the complainant as all the answering respondents had not committed any such act which could give rise to any penal action or investigation against them. It is also stated that on the day of incident, the respondent no. 14 received information regarding illegal cutting of the trees due to which the respondent no.14 reached to the spot. After that, the respondent no.14 met respondent no. 16 & 17 who were already present on the spot and they informed the respondent no. 14 that 4-5 trees had fallen on the track due to heavy storm which could cause injury to the visitor if they are not removed from the track. However, due to urgency and safety of the visitor, the respondent no. 16 & 17 without informing any authority, hired respondent no. 18 & 19 to cut down the trees so that they could be removed from the track. **Original photographs of the plant implanted by the answering respondent are attached herewith as Annexure B for perusal of the Hon'ble Tribunal. Original photographs of handball ground, football ground, indoor gym cricket ground and race track for sportsperson and athlete being maintained by the answering respondent are attached herewith as Annexure C for perusal of the Hon'ble Tribunal.**

9. That it is pertinent to mention here that the respondent no. 14 stopped the work done by the respondent no. 16 & 17. Thereafter, the respondent no. 14 had kept the wooden logs in a vacant place of the stadium. Thereafter, the respondent no. 14 informed the DSO in forest department.

10. That the allegation made in the complaint is that the deliberate and illegal felling of approximately fifteen to twenty fully grown, decades old trees inside the Rajeev Gandhi Stadium at Salhawas on 22.06.2025. It is stated that there is no cogent proof of allegations levelled by the complainant against the answering respondents. The present complaint is made with ulterior motives to harass the answering respondents by misusing the due process of law against them.
11. That the applicant had filed the present OA just to harass the answering respondent who has nothing to do with the alleged incident. It is stated that the answering respondents are being falsely implicated by the applicant without any rhyme and reason.
12. That the answering respondent had duly cooperated with the committee constituted by the Hon'ble tribunal vide its order dated 24.09.2025. It is stated that the answering respondents had always answered to the query raised by the said Joint committee. The respondents had maintained the status quo of the spot after the passing of order dated 24.09.2025 by the Hon'ble Tribunal.
13. That the applicant had concealed the true and material facts before the Hon'ble tribunal as nothing as alleged by the applicant had happened at any point of time.

REPLY TO SYNOPSIS

That the contents of synopsis of the applicant are wrong, false and denied except which are matter of record. It is denied that that the grievances arises out of the brazen , deliberate and illegal felling of approximately fifteen to twenty fully grown, decades old trees inside the Rajiv Gandhi Stadium at

Salhawas on 22.06.2025. It is denied that that the cutting was done in broad daylight, in the presence of villagers, without any prior permission, sanction, or approval from any competent authority, and in complete disregard of the statutory regime under the forest (conservation) Act 1980, the Haryana Preservation of Trees Act 1971 and the Environment (protection) Act 1986. It is also denied that it amounts to a direct violation of constitutional guarantees under article 21, which protects the right to life with a healthy environment, Article 48A, which enjoins the state to protect and improve the environment, and Article 51A9g), which casts a fundamental duty upon every citizen to protect and improve the natural environment. It is denied that the issues raises a substantial question relating to the environment under schedule I of the NGT Act, and thus squarely falls within the jurisdiction of the Hon'ble Tribunal.

It is also denied that the incident dated 22.06.2025 whereby fully matures tress inside the Rajiv Gandhi Stadium were axed and carted away, was not an act of necessity or sanctioned public development but an unauthorized and clandestine operation undertaken in defiance of law. It is denied that their destruction has created a vacuum in the ecosystem of the area, exposing the land to greater heat, dust, soil erosion and biodiversity loss and depriving villagers of the valuable environmental services that those trees provided free of cost.

It is denied that that investigations and direct accounts from villagers reveal the involvement of named individuals in this environment crime. It is denied that the cutting was allegedly orchestrated or sanctioned by the Sarpanch of the village Smt Sudesh Devi, who as the elected head of the gram panchayat was duty bound to protect community resources but instead misused her position of trust. It is wrong and denied that she was

assisted in organizing the felling by two of her associates namely Om Prakash and Devender who arranged man power and endured disposal of felled timber. It is wrong and denied that the physical cutting was carried out by three men namely Ashok, Bijender and Anand who were directly seen chopping the trees with saws and axes. It is wrong and denied that once the trees were felled, the wood swiftly removed from the site by a truck driven by one shri Sukhvir thereby establishing that the act was pre-planned with proper logistics in place for transporting the timber. It is wrong and denied that the entire sequence of events was witnessed by local residents shri Chetram and Shri Naresh Kumar who personally saw the felling and loading of the logs onto the truck. It is wrong and denied that both eye witnesses are ready to depose and have consistently stated that the felling was carried out in the presence and with the knowledge of the Sarpanch and her associates, and that no official permission, order or public notices was ever displayed at the site. It is wrong and denied that their testimony underscores that this was not an anonymous or untraceable act but an organized and willful destruction of public green cover by those who were entrusted with its care.

It is wrong and denied that the motive behind this illegal felling was not public welfare but greed and profit. It is wrong and denied that large quantities of timber of significant market value, and the entire act was executed to convert this public resource into private gain by selling the wood. It is wrong and denied that there was no danger posed by these trees to life or property nor was there any sanctioned constructions or development requiring their removal. It is wrong and denied that the secrecy of the operation, the absence of legal sanction, the daytime cutting and the immediate transportation of logs all point towards a malafide intent to quickly monetize the timber before authorities or villagers could

intervene. It is wrong and denied that the community had gained nothing from this act, while the perpetrators enriched themselves by misappropriating natural resources that belong to the public.

It is wrong and denied that the legal violations are manifold. It is wrong and denied that the act has violated the fundamental right to life with dignity under article 21, as recognized by the Supreme court in several judgments that have included the right to a healthy environment within article 21. It has undermined the directive duty of the state under article 48A and the fundamental duty of every citizen under article 51A9g). It is wrong and denied that the destruction is therefore not merely a breach of statutory provisions but a betrayal of constitutional trust.

It is wrong and denied that the applicant compiled clear and compelling evidence to substantiate his case. It is wrong and denied that the photographs taken immediately after the incident depicts stumps and freshly severed trunk at the Rajiv Gandhi Stadium leaving no doubt as to the unlawful cutting. It is wrong and denied that the eye witnesses accounts of Shri Chetram and Shri Naresh Kumar provided direct human testimony confirming the identity of perpetrators and the sequence of events. It is a matter of record that the incident was also reported in the widely circulated Hindi daily "Amar Ujala" on 30.06.2025, corroborating public awareness and concern about illegal felling. It is denied for want of knowledge that the applicant had submitted a written representation on 28.07.2025 to the Haryana Forest department and the district administriaon, formally requesting urgent action including registration of FIRs, investigation, seizure of timber and compensatory plantation. However, no action whatsoever was taken.

It is wrong and denied that that present case is therefore a classic instance where doctrine of environmental jurisprudence must be applied. It is wrong and denied that the public trust doctrine has been breached since trees, as community resources, were illegally appropriated by those in power for private gain. It is submitted that the contents of preliminary objection may be read as part and parcel to this reply and the applicant had filed the present OA on concocted story and to substantiate his case, the applicant has to file cogent evidence. Further as per the above statement, the present does not fall within the jurisdiction of this Hon'ble Tribunal.

REPLY TO PRAYER CLAUSE:

It is stated that the prayer clause of the present synopsis of the OA is based of false and fabricated as such, the prayer clause is liable to be dismissed by the Hon'ble court with heavy costs imposed upon the applicant.

PRAYER:

It is therefore most respectfully prayed that the Hon'ble Tribunal may be pleased:

- A. to dismiss the present case filed by the applicant in the interest of justice.
- B. To pass any other order which this Hon'ble court deems fit and proper on the facts and circumstances of the present case.

HARYANA

DATED: 15/3/21

THROUGH

VIKRAM SINGH & ASSOCIATES

RESPONDENTS

ADVOCATE

CH. NO. 105, DISTRICT COURT COMPLEX

JHAJJAR, HARYANA

MOB-9729620863

EMAIL-VIKRAMDABAS247@GMAIL.COM

VERIFICATION

Verified on 15th this day of March 2026 at Haryana that the contents of the above reply are true and correct to the best of our knowledge and belief.

Nothing material has been concealed therefrom.

सत्यमेव जयते
S. Satish Kumar

RESPONDENTS

S. Satish Kumar

T. A. G. S.

**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL
BANCH DELHI AT NEW DELHI**

Original Application No. 490/2025

IN THE MATER OF:

Surender

...Applicant

VERSUS

State of Haryana & Ors

...Respondents

Affidavit of Gram Panchayat Salhawas District Jhajjar
Through its Sarpanch- Sudesh Devi, Haryana, the above
named do affirm and declare as under:

1. That the Deponent is Respondent No. 14 in the above
titled Original Application and well conversant with the
facts of the present case and competent to sign and
swear the affidavit.

2. The accompanying reply has been drafted by my
counsel under my instructions, and the contents of



the same have been read over and explained to me and explained in vernacular language and I have understood the same which are true and correct as per my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

3. That this is my true and correct statement.

Sulokh
Deponent



Verified:

That the contents of para 1 to 3 of above affidavit are true and correct to my Knowledge. No part of it is false and nothing fact has been concealed therein.

Date : 14/3/26
Place : HARYANA

ATTESTED
Sulokh
14/3/26
DEEPAK KUMAR
Advocate & Notary
GOVT. OF INDIA
JHAJJAR (Haryana)

Sulokh
Deponent

Sulokh
सुलोख
ग्राम पंचायत
साल्हावास (झज्जर)

**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL
BANCH DELHI AT NEW DELHI**

Original Application No. 490/2025

IN THE MATER OF:

Surender

...Applicant

VERSUS

State of Haryana & Ors

...Respondents

Affidavit of Sh Om Parkash S/o Mahtab, Village and Post Office Salhawas Tehsil Salhawas, District Jhajjar (Haryana), the above named do affirm and declare as under:

1. That the Deponent is Respondent No. 16 in the above titled Original Application and well conversant with the facts of the present case and competent to sign and swear the affidavit.



2. The accompanying reply has been drafted by my counsel under my instructions, and the contents of the same have been read over and explained to me and explained in vernacular language and I have understood the same which are true and correct as per my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

3. That this is my true and correct statement.



Verified.

Ambarish

Deponent

That the contents of para 1 to 3 of above affidavit are true and correct to my Knowledge. No part of it is false and nothing fact has been concealed therein.

Date : 14/3/26

Place : HARYANA

ATTESTED
2/14/3/26
DEEPAK KUMAR
 Advocate & Notary
 GOVT. OF INDIA
 JHAJJAR (Haryana)

Ambarish

Deponent

**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL
BANCH DELHI AT NEW DELHI**

Original Application No. 490/2025

IN THE MATER OF:

Surender

...Applicant

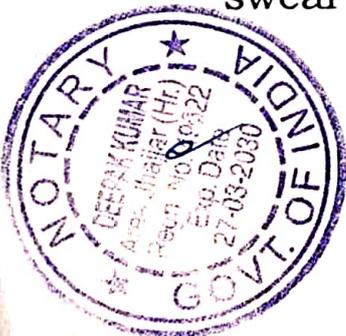
VERSUS

State of Haryana & Ors

...Respondents

Affidavit of Sh Davender S/o Rajender, Village and Post Office Salhawas, Tehsil Salhawas, District Jhajjar (Haryana), the above named do affirm and declare as under:

1. That the Deponent is Respondent No. 17 in the above titled Original Application and well conversant with the facts of the present case and competent to sign and swear the affidavit.



2. The accompanying reply has been drafted by my counsel under my instructions, and the contents of the same have been read over and explained to me and explained in vernacular language and I have understood the same which are true and correct as per my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

3. That this is my true and correct statement.



Verified:

That the contents of para 1 to 3 of above affidavit are true and correct to my Knowledge. No part of it is false and nothing fact has been concealed therein.

Date : 14/3/26
Place : HARYANA

ATTESTED
14/3/26
DEEPAK KUMAR
Advocate & Notary
GOVT. OF INDIA
JHAJJAR (Haryana)

Deponent

Deponent

**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL
BANCH DELHI AT NEW DELHI**

Original Application No. 490/2025

IN THE MATER OF:

Surender

...Applicant

VERSUS

State of Haryana & Ors

...Respondents

Affidavit of Sh Ashok S/o Jit Ram, Village and Post Office
Salhawas, Tehsil Salhawas, District Jhajjar (Haryana), the
above named do affirm and declare as under:

1. That the Deponent is Respondent No. 18 in the above
titled Original Application and well conversant with the
facts of the present case and competent to sign and
swear the affidavit.

2. The accompanying reply has been drafted by my
counsel under my instructions, and the contents of



the same have been read over and explained to me and explained in vernacular language and I have understood the same which are true and correct as per my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

3. That this is my true and correct statement.

अशोक

Deponent

४



That the contents of para 1 to 3 of above affidavit are true and correct to my Knowledge. No part of it is false and nothing fact has been concealed therein.

अशोक

Date : 14/8/26

Place : HARYANA

Deponent

ATTESTED
14/8/26
DEEPAK KUMAR
Advocate & Notary
GOVT. OF INDIA
JHAJJAR (Haryana)

**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL
BANCH DELHI AT NEW DELHI**

Original Application No. 490/2025

IN THE MATER OF:

Surender

...Applicant

VERSUS

State of Haryana & Ors

...Respondents

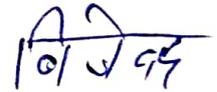
Affidavit of Sh Bijender S/o Ramphal, Village and Post Office Salhawas, Tehsil Salhawas, District Jhajjar (Haryana), the above named do affirm and declare as under:

1. That the Deponent is Respondent No. 19 in the above titled Original Application and well conversant with the facts of the present case and competent to sign and swear the affidavit.



2. The accompanying reply has been drafted by my counsel under my instructions, and the contents of the same have been read over and explained to me and explained in vernacular language and I have understood the same which are true and correct as per my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

3. That this is my true and correct statement.



Deponent



Verified:

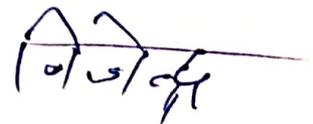
That the contents of para 1 to 3 of above affidavit are true and correct to my Knowledge. No part of it is false and nothing fact has been concealed therein.

Date : 14/3/26

Place : HARYANA

ATTESTED

 DEEPAK KUMAR
 Advocate & Notary
 GOVT. OF INDIA
 JHAJJAR (Haryana)



Deponent

**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL
BANCH DELHI AT NEW DELHI**

Original Application No. 490/2025

IN THE MATER OF:

Surender

...Applicant

VERSUS

State of Haryana & Ors

...Respondents

Affidavit of Sh Sukhvir S/o Kirpa Swami, Village and Post Office Salhawas, Tehsil Salhawas, District Jhajjar (Haryana), the above named do affirm and declare as under:

1. That the Deponent is Respondent No. 25 in the above titled Original Application and well conversant with the facts of the present case and competent to sign and swear the affidavit.



2. The accompanying reply has been drafted by my counsel under my instructions, and the contents of the same have been read over and explained to me and explained in vernacular language and I have understood the same which are true and correct as per my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.
3. That this is my true and correct statement.


Deponent



That the contents of para 1 to 3 of above affidavit are true and correct to my Knowledge. No part of it is false and nothing fact has been concealed therein.

Date : 14/3/26
 Place : HARYANA


Deponent

ATTESTED
 14/3/26
 DEEPAK KUMAR
 Advocate & Notary
 GOVT. OF INDIA
 JHAJJAR (Haryana)

Annexure - 1

'Memorandum of Association' of a Society

Sr. No.	Subject	Description
1.	Name of the Society	SPORTS CLUB SALHAWAS
2.	The registered office of the Society shall be at	Guliyani Mod, VPO Kosli, Distt. Rewari - 123302
3.	Jurisdiction	The jurisdiction of the society is district Rewari of state of Haryana.
4.	Aims and Objects of the Society	FOR PROMOTION OF SPORTS ACTIVITIES <i>Some of the indicative objectives could be as under:</i>
	I)	Promotion of national unity and international peace and amity;
	II)	Promotion of communal and social harmony and brotherhood and Residents welfare;
	III)	To work for the cause of enforcement of prohibition and initiate people's movement against smoking, alcoholism and drug abuse;
	IV)	To create awareness and addressing some of the social evils, such as, female foeticide, dowry, extravagant expenditure on social function like marriages, empowerment of women in decision making etc. etc.
	V)	Promotion and progress of agriculture and animal husbandry;
	VI)	To take up programmes for accelerating the pace of rural development with application of science and technology (techniques and technologies for cost reduction, improving productivity, etc.) especially and engineering sources;
	VII)	To take up programmes for ensuring protection of environment and for regeneration of natural resources degraded due to past neglects;
	VIII)	Promotion and extension of appropriate technology including systems having renewable sources of energy;
	IX)	Promotion of cottage and small scale industries by taking up action research work.
	X)	To take up programmes in which science and technology may have major role in improving life, working conditions and opportunities for gainful employment of women.
	XI)	To engage in delivery of citizen in a transparent manner with use of Information and Communication Technology.
	XII)	To undertake impact evaluation of economic and social projects.
	XIII)	To undertake programmes which ensure raising of income level and expanding employment opportunities of the weaker sections of the Society, particularly of those living below the poverty line and women by involving participants in the planning, implementation and maintenance of activities taken up.

President

Sports Club Salhawas

President

Secretary

Sports Club Salhawas

Secretary

Treasurer

Sports Club Salhawas

Treasurer

XIV)	To organize disadvantaged section of Society and take steps for increasing their level of awareness in regards to the programme contents and facilities therein under Government/non-Government programmes, legal provisions, etc. and also for increasing their bargaining power by promoting co-operative and group action.
XV)	To take up all formal and non-formal educational programme as per directives contained in the National policy of Education, 1986. Skill development courses.
XVI)	To work for promotion of sports and health care activities.
XVII)	To raise or acquire funds or property from Central Government, State Government, Non-government agencies, charitable trusts by way of donations or grants or contribution or by taking loan from public and private financial institutions. The funds, properties, assets and all other resources, present and future, of the Society shall be utilized for any or all the purposes or objects of the Society as stated above and also for all other similar activities in furtherance of ideals of truth and non-violence.

Conditions:-

- i) The income and property of the society shall be applied solely towards the promotion of the objects of the society as set forth in the Memorandum of association, and no portion thereof shall be paid or transferred directly or indirectly by way of dividend, bonus or otherwise by way of profit to the member of the society.
- ii) No member of the Governing body of the society shall be appointed to any salaried office of the society member of the governing body except repayment of out of pocket expenses and interest on money lent or rent for premises / demises to the society.
- iii) The society, by its constitution is requires to apply its profits, if any or other income in promoting its objects.
- iv) If up on the winding up of dissolution of the society there remains after satisfaction of all its debts and liabilities any property whatsoever, the same shall not be paid to or distributed among the members the society, but shall be given or transferred to some other institution having objects similar to objects of the society to be determined by the members the society at or before the time of dissolution.



President
[Signature]
 Sports Club Salhawas
 President

Secretary
[Signature]
 Sports Club Salhawas
 Secretary

Treasurer
[Signature]
 Sports Club Salhawas
 Treasurer

Annexure - 3**Bylaws For A Society (Multi-Purpose) Without A Collegium**

01.	Name of the Society	SPORTS CLUB SALHAWAS (Name approved by District Registrar, Firm & Society, Rewari Vide Memo No. 2023-12-007485, Dated 27.12.2023)
02.	The Registered Office	Gudiyani Mod, VPO Kosli, Distr. Rewari - 123302

3. The Society shall carry out its major activities in the State Haryana, in Rewari Distt.

4. **Membership:**

1) The Society shall have a maximum of 900 members including the founder members/ original subscribers.

2) **Eligibility:** In order to be admitted as a member of the Society, a person:

- i. Must be 21 years of age on the date of admission.
- ii. Should subscribe to the aims and objects of the Society.
- iii. Must have deposited the admission fee and annual subscription fee and must not be in arrears of payment of such fee as on the date of annual general meeting for continuing as a member.
- iv. Must not be an insolvent and of unsound mind; and
- v. Must not have been convicted of an offence involving moral turpitude involving imprisonment of one year or more.

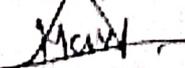
3) **Kinds/ Types / Categories of Members:** The Society shall consist of four different categories of members as under:

- i. **Founder Members** - A member who has been admitted as a founder member at the time of registration of the Society and has paid the requisite membership fee to the society. The number of founder members shall not exceed 100. The founder members shall also be deemed to have become Life Members of the society and shall have the privilege of being members of the collegium without election, in case the total number of members of the society exceeds 900.
- ii. **Life Members** - A person may be admitted as a life member on payment of the prescribed fees and such person shall continue to be the member of the society for his life. The total number of life members shall continue to be the member of the society for his life. The total number of life members shall not exceed 400.
- iii. **Ordinary Member** - The Society shall have a total of 399 ordinary members who shall continue to enjoy their membership only so long as they are not in arrears of payment of their annual subscription fee. An ordinary member may be admitted as a tenure member, say, for a period

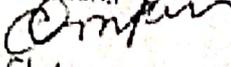
President



Secretary



Treasurer



Sports Club Salhawas

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President

Secretary

Treasurer

of two to five year(s), as the case may be, and they will cease to be a member of the society on completion of his tenure, unless it is renewed by the Governing body for another tenure.

- IV. **Honorary Member** – The Governing Body may admit individuals of distinguished talent and merit or whose association is deemed to be beneficial to the Society or who has rendered services of outstanding merit to the Society or who is a distinguished citizen of India or any other country as Honorary Member of the Society, after obtaining consent of the individual, without payment of any membership or subscription fees. The number of such honorary members shall not exceed 1. The Honorary members shall be entitled to attend the meetings and contribute to the deliberations but shall have no right to vote.

4) **Membership Fee & Annual Subscription:**

- I. The fees for membership of the Society and the annual subscription shall be as under:

As may be decided by the Society in the By Laws:			
Sr. No.	Type of Member	Admission Fee	Annual Subscription
(1)	Founder Members	Rs. 1600/-	Nil
(2)	Life Member	Rs. 1100/-	Nil
(3)	Ordinary Member	Rs. 500/-	Rs. 200/-
(4)	Honorary Member	Nil	Nil

- II. The payment of annual subscription of a member shall become due as on the 1st of April of every year, which may be paid latest by the 30th of June of such year. The membership of a defaulting member shall be deemed to be under suspension after the due date (30th June) and such member shall not be entitled to cast his vote during the elections of the Society held after 1st July of the said year.

- III. The suspension of membership on account of default in payment of the annual subscription may be revoked after they cleared the default with along with 18% interest of the amount payable. However, he shall not be eligible to cast his vote in any election held during the remainder of the financial year.

5) **Admission Procedure (for members other than the subscribers):**

- I. The admission of a person as a member of the Society shall be decided by its Governing Body from time to time.



President
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President

Secretary
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Secretary

Treasurer
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- II. An individual willing to be a member of the Society has to submit application in prescribed form, along with supporting documents to the Secretary duly filled in and signed and recommended by a regular members of the society.
- III. The Secretary shall examine the application and place the same before the Governing Body for a decision.
- IV. The Governing Body may accept or reject the application and the decision of the Governing Body in this regard shall be final. It shall not be bound to assign any reason for its decision.
- V. The approval of the Governing Body shall be intimated to the member, their names shall be entered in the register of members, to be maintained in such a manner & in form as prescribed under the Haryana Societies Registration and Regulation Rules, 2012 and He/she will be issued an Identity Card of the Society.

6) **Identity Card for every member:** Every person admitted as a member will be issued as identity card containing his/ her photograph, brief particulars, and membership category, duly signed by the individual Member and the General Secretary of the Society,

7) **Rights & Obligations of Members:**

- I. All the members of the Society shall be bound by the rules and regulations of the Society as contained in its by-laws and amended from time to time.
- II. Every member, except an Honorary member, shall have a right to cast his/her vote at the elections of the Society provided such member is not a defaulter in payment of any dues of the Governing and the annual subscription for a period of three months beyond the due date.
- III. Every member of the Society shall have the right to inspect the books of accounts, books containing the minutes of proceedings of the general meetings, meetings of the Governing Body and register of members of the society on any working day by giving a notice of seven days;
- IV. Every member shall inform the Society about any change in their address, which shall be duly recorded in the register of members of the Society and the Society shall issue a fresh Identity Card to such member.

8) **Cessation of Membership:** Any person admitted as a member shall cease to be a member of the Society in the following events:

- I. Attracts the provisions contained in Section 22 of the Act.
- II. Upon his/ her acting contrary to the aims and objectives of the Society.
- III. Member being found guilty of a financial misappropriation of the funds of the society.
- IV. Upon indictment and directions for removal by the District Registrar/ Registrar General of Societies.
- V. An Honorary member shall cease to be a member of the Society, if the Governing Body, decides so by passing a resolution in this behalf.



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Secretary
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Secretary

Treasurer
Sports Club Salhawas

Treasurer

2. General Body:

- 1) Every person admitted as a member shall be a member of the General Body of the Society and shall be entitled to cast their vote for the election of the Governing Body of the Society unless they are in arrears of payment of any dues of the Society, including the annual subscription.
- 2) Every member shall cast his/her vote in person and no proxy voting shall be allowed.

3. Meetings of the General Body:

- I. A meeting of the General Body of the society will be held as and when required. However, at least one meeting of the General Body of the society, called as the Annual General Meeting (AGM) will be held in a year, within six months of the close of the financial year for consideration and adoption of the duly audited annual accounts of the society in addition to transaction of any other business of the Society as may be required.
- II. The Governing Body of the society may convene an extra-ordinary meeting of the General Body of the society at any time after giving due notice as prescribed hereunder, either of its own or within 45 days of receipt of a written requisition along with reasons for convening such meeting, from at least 1/10th of the members of the General Body.
- III. For and meeting of the General Body, a clear notice of at least 14 days along with a copy of the agenda of the business to be transacted, date, time & venue of the meeting will be given to the members of the General Body. A copy of such notice will also be endorsed to the District Registrar.
- IV. A meeting of the General Body may also be convened at a shorter notice, if agreed to, by a majority (at least above 50% of the total members) of the members of the General Body.
- V. Quorum for the meeting of the General Body will be 40% of the total members entitled to vote and present in person, subject a minimum of four members. In case of a meeting adjourned for want of quorum, the quorum for the adjourned meeting shall not be less than 10% of the total members, subject to a minimum of three. The General Body shall be competent to transact all business in such adjourned meeting except the consideration of any Special Resolution. Any Special Resolution can be passed in such adjourned meeting only if at least 25% of the total members of the Society are present.
- VI. The proceedings of all meetings of the General Body will be recorded in the minutes-book (bound or in loose leaves) maintained separately for the purpose by the Secretary and such minutes will be signed by the Chairman of the meeting and the Secretary of the Society.



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Secretary
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 Secretary

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 Treasurer

4. Powers, Functions & Duties of the General Body –

- I. To guide the Society in determining and fulfilling its aims and objects.
- II. To decide policy matters such as change of name of the society, amendment in the Memorandum of Association and the By-laws of the society, approval of annual accounts of the society, approval for disposal of immovable assets of the society etc. and all such other acts as may be required under the Haryana Registration and Regulation of Societies Act & Rules, 2012.
- III. To elect the members of the Governing Body and appropriate approval to the continuation of a person appointed as a member of the Governing Body against a casual vacancy.

5. Governing Body:

1) **Composition:** The Governing Body of the society shall consist of a total of 10 Office bearers and Members as under:

- I. President
- II. Vice-President
- III. General Secretary /Secretary
- IV. Joint Secretary
- V. Treasurer
- VI. Five Executive Members, including co-option of any Honorary Member by the Governing Body.

2) Election of the Governing Body:

- I. The term of the Governing Body shall be three years from the date of approval of its election by the District Registrar.
- II. The Governing Body will declare the Schedule of Elections and appoint the Returning Officer for conduct of elections and notify/display a list of members of the General Meeting for conduct of the elections. The Governing Body shall also send notices for holding elections of the Governing Body to all the members, conveying the date, time & the manner. The information w.r.t. holding of election for the Governing Body shall also be sent to District Registrar to appoint an observer if he so desires.
- III. Any objections qua the list of members of the Society entitled to vote shall be decided by the Returning Officer in consultation with the office-bearers of the society. However, the decision of the Returning Officer shall be final in the event of any difference of opinion. The Returning Officer shall thereafter, invite nominations to be filed within the period prescribed in the Schedule of elections, scrutiny, and withdrawal of nominations, if any, for election of the office-bearers and the executive members of the Governing Body.

President
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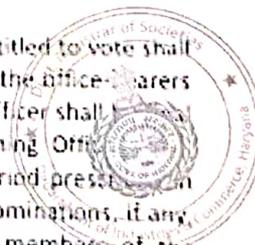
President

Secretary
Sports Club Salhawas

Secretary

Treasurer
Sports Club Salhawas

Treasurer



- IV. The Returning Officer will display a list of the contesting members on the notice board of the society. The returning officer will conduct the election on the notified date. The members eligible to vote will be allowed to cast their vote in person, and wherever disputed, on production of the identity card issued by the society.
- V. After closing hours on the date of the poll, the returning officer will declare the results and constitute the Governing Body of the Society. A list of the elected office-bearers and the executive members of the Governing Body, duly signed by the Returning Officer, will be filed with District Registrar within 30 days, who shall accord his approval of the same upon his satisfaction.
- VI. The office-bearers of the Society shall not be entitled to any remuneration for rendering services to the society.

3) Filling of any Casual Vacancy on the Governing Body -

Any vacancy arising on account of resignation or death of any member of the Governing Body or for any other reason, may be filled up by the Governing Body, if required, from amongst the members of the general Body on adhoc bases till the holding of next Annual General Meeting of the Society. Such adhoc member of the Governing Body shall cease to be a member of the Governing Body on the date of the next Annual General Meeting if his appointment is not approved in the Annual General Meeting by a majority vote for the balance term of the Governing Body.

4) Meetings of the Governing Body -

- a) The Meeting of the Governing Body will be held as and when required. However, the Governing Body shall meet at least once in every quarter and there will be minimum four meetings of the Governing Body in a financial year.
- b) A clear notice of three days of every such meeting will be given by the Secretary of the Governing Body to the office bearers and members before the date appointed for the meeting. However, the Governing Body may meet at shorter notice, wherever so required, with the consent of at least fifty percent of its members.
- c) The quorum of the meetings of the Governing Body shall be at least 40% of the total members of the Governing Body, subject to a minimum of 5 members. In case quorum is not present, the meeting shall be adjourned to another date for which a proper notice shall be issued. The members present in the adjourned meeting, subject to a minimum of three members, shall form the quorum for the adjourned meeting.
- d) The proceedings of every meeting of the Governing Body will be recorded in the proceedings book separately maintained for this purpose. Such minutes shall be signed by the Chairman of the meeting and the Secretary of the Society. In case the Chairman or the Secretary are not available to sign the

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Secretary
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Secretary

Treasurer
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minutes, these will be signed by any two members present in the meeting as may be authorized by the Governing Body.

- e) The minutes of every meeting of the Governing Body will be placed for confirmation in the succeeding meeting of the Governing body.

5) Powers, Functions & Duties of the Governing Body-

- a) The Governing Body will be responsible for achieving the aims & objectives of the Society and shall work in the best interest of the Society, for which it shall be empowered to deploy the funds & assets of the society for the stated objectives.
- b) The Governing Body will be competent to raise funds and purchase property, movable and immovable, on free-hold or lease basis in its name, as decided by it.
- c) The Governing Body shall have full charge of all immovable properties and moveable assets belonging to or vested in the Society and these will be managed in such a manner as it considers appropriate subject to the overall control and directions of the General Body.
- d) The Governing Body shall be competent to invest the funds in the manner it considers appropriate in the best interests of the Society, and it shall be competent to borrow or mortgage or hypothecate the properties on behalf of the Society in the manner decided.
- e) To constitute various standing or adhoc Committees for looking after such functions as may be assigned from time to time.
- f) To create provision for engagement of regular or part-time employees of the Society to look after the secretarial, accounting, and other functions in a seamless manner.
- g) To outsource certain functions e.g., cleaning, security, and similar other maintenance activities of the society.

6) Powers, Functions & Duties of individual members of Governing Body-

(i) President:

- a) To preside over all the meetings of General Body and of the Governing Body and regulate the proceedings of such meetings
- b) To do all such acts, deeds and things as may be authorized by the General Body and/or the Governing Body from time to time.
- c) To allow or disallow discussion on any matter which is not in the agenda.
- d) To ensure proper & transparent functioning of the Society's Governing Body.
- e) To ensure strict compliance of the provisions of the Haryana Registration and Regulation of Societies Act, 2012 and the rules made there under.



President

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Treasurer

- f) To supervise and guide the overall activities/ achievement of aims & objectives of the Society.
- g) As a First Appellate under Right to Information Act, 2005 as per order of Hon'ble Punjab and Haryana High Court Chandigarh in CWP No. 11467 of 2019 in the case of Saraswati Welfare Association Gurugram V/s Pradeep Kumar Raprai and others.

(ii) Vice-President:

- a) To assist the President in carrying out his duties.
- b) In absence of the President, to act on his behalf and perform all duties and exercise all the powers of the President.
- c) To do all such acts, deeds, and things, as may be authorized by the Governing Body.

(iii) General Secretary:

- a) To conduct, organize, supervise and manage all the affairs of the Society and do all such acts and perform all such duties for the working of the Society as may be assigned by the President/Governing Body.
- b) To receive, Scrutinize and place applications for membership of the Society before the Governing Body and to enter the name of the member, if approved, in the register of members under his initials and to intimate the members about the same and issue identity cards to the members so admitted.
- c) To convene meetings of the General Body/Governing Body with the consent of the President and serve proper notices as prescribed under these By Laws.
- d) To attend all the meetings of the General Body and the Governing Body and assist the President in conducting the meetings and record proceedings of all the meetings.
- e) To prepare annual report of the Society and place it before the Governing Body along with audited annual accounts of the Society, for approval to place the same before the General Body in the Annual General Meeting.
- f) To keep and preserve the records of the Society/ Governing Body.
- g) To help and assist the President in looking after the complete affairs of the Society and in attaining aims & objects of the Society.
- h) To ensure timely filing of all statutory returns/ documents in the office of the District Registrar and such other authorities as may be prescribed under the Haryana Registration and Regulation of Societies Act, 2012 and the rules made there under.
- i) To be the custodian for safe custody of common seal of the society and the same, wherever required, as per the authorization of the Governing Body.
- ii) To conduct correspondence on behalf of the Society/ Governing Body and to sign letters and papers on its behalf and to ensure that all statutory registers and records are properly kept and maintained.



President
Sports Club Salhawas

President

Secretary
Sports Club Salhawas

Secretary

Treasurer
Sports Club Salhawas

Treasurer

- k) To prepare before announcing of the date of election and the Annual General Meeting, the list off all the members eligible to vote, duly updated and to place it before the Governing Body;
- l) Act as the overall in-charge of the administration and execution of all the programmes of the Society/ including financial affairs on behalf of the Governing Body including creation of posts, fixation of salaries/ remuneration/ allowances etc., make appointments/ engagement of staff, make purchases and do all other such things as may be necessary in the furtherance of the aims & objects of the Society in accordance with the delegations by the Governing Body from time to time and where no such delegation is specifically made, in consultation with the President of the Society.

(iv) Joint Secretary:

- a) To assist the General Secretary/ Secretary of the Society in carrying out his functions and duties;
- b) To discharge the functions and duties of the General Secretary/ Secretary of the Society in his absence to the extent Authorised by the Governing Body;
- c) To look after such functions and duties and exercise such powers as may be assigned and delegated by the Governing Body of the Society from time to time.

(v) Treasurer:

- a) To keep accounts of all financial transactions of the Society and of all the sums of money received and spent by the Society and maintain records of receipts and expenses relating to such matters, and of assets, credits and liabilities.
- b) To get the accounts of the Society audited by the chartered accountant appointed by the Governing Body at the close of the financial year, every year.
- c) To submit to the Governing Body through General Secretary/Secretary, the audited annual accounts of the Society, at least one month prior to the date of annual general meeting.
- d) To act as the overall custodian of all the books of accounts of the society, financial statements, receipt books, expense vouchers, bank pass books & cheque books, cash etc.

- 7) Cessation of members of the Governing Body. An office-bearer/ a member of the Governing Body shall cease to be an office-bearer/ member:
- a) Upon submission & acceptance of his resignation.
- b) If he ceases to be a member in accordance with sub-clause (11) of Clause 4 of these By Laws.
- c) If he is removed by a resolution passed in the meeting of the General Body.



President
Sports Club Salhawas

President

Secretary
Sports Club Salhawas

Secretary

Treasurer
Sports Club Salhawas

Treasurer

8) Exclusions from the Employment of a Society:

- a) No member of the Society shall be in full-time employment of the Society.
- b) No dependant or family member or close relative of the office bearers and members of the Governing Body shall be engaged as an employee of the society during their term.
- c) Every office-bearer and member of the Governing Body shall make a declaration in case any person in the employment of the Society is close relative.

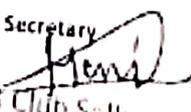
9) Amendments in the Memorandum of Association, By Laws, Name of the Society, etc. Any amendment in the Memorandum of Association and By Laws, or Change of Name, amalgamation or division of the Society will be done only with the approval of the General Body by way of a special resolution. The intimation of any such amendment or change, along with attested copy of the requisite documents, shall be filed in the office the District Registrar by the General Secretary/ Secretary within such time as may be prescribed under the Haryana Registration and Regulation of Societies Act, 2012 and the rules made thereunder.

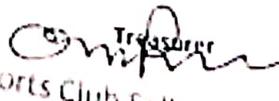
10) Management of Assets and Funds of the Society

- a) The sources of income of the society will include receipts on account of, membership fee, annual subscription, rent from property/ assets, interest, consultation fees, donations, gifts, grants, etc. The society can also raise funds through interest free short-term loans from its members or from scheduled banks on interest. Loan from the scheduled banks on interest will be taken only for purchase of creation of capital assets and not for meeting any recurring revenue expenditure under any circumstances.
- b) The Governing Body will prepare and approve an annual budget of the Society on the basis of its estimated income and the capital & revenue expenditure during the first quarter of the financial year and shall also place a copy thereof before the General Body in its Annual General Meeting for information.
- c) The Bank accounts of the Society will be jointly operated by such members/ office bearers as may be decided by the Governing body from time to time.
- d) All assets and funds will belong to the Society and vest in the society.
- e) All receipts and payments of the Society shall be made through Bank Instruments (i.e., DD/ Pay Order/ Cheque/ Bank Transfers/RTGS) including all receipts towards the Membership Fees and the annual subscriptions of members. However, the Governing Body may determine the financial transactions which may be conducted in cash in certain other cases.




 President
 Sports Club Salhawas


 Secretary
 Sports Club Salhawas


 Treasurer
 Sports Club Salhawas

11) Accounts of the Society:

- a) The Treasurer of the Society will be responsible for keeping and maintaining proper books of accounts i.e., cash book, ledger etc. as required under the Income Tax laws and/or any other authority including the Institute of Chartered Accountants of India, at its Registered Office with respect to all sums of money received and expended by the Society and the assets and Liabilities of the Society.
- b) The books of accounts of the Society shall be open to inspection during the business hours by the Registrar General, Registrar, District Registrar, or any officer authorized by them and by any member of the Society.
- c) The annual accounts of the society will be signed by any two authorized office-bearers of the Society.
- d) The Governing Body will appoint a chartered accountant, who shall not be a member of the Governing body or family member of any member of the Governing Body, for auditing the accounts and filing of income tax return of the society for each financial year, at such remuneration as may be determined by the Governing Body.

12) Common Seal: -

The Society will have a common seal which shall be kept in safe custody of the General Secretary/Secretary and shall be affixed wherever it is required in accordance with the authorization by the Governing Body.

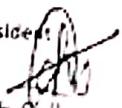
13) Amalgamation of the Society:

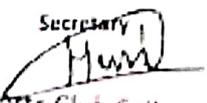
The Society may amalgamate itself with any other Society established with the identical aims and objects or allow any other society to amalgamate with itself by a Special Resolution passed in this behalf in accordance with the provisions contained in Section 51 of the Act and rule 25 made there under.

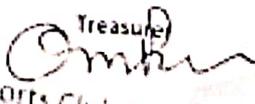
14) Dissolution of the Society:

- a) The Society may resolve to dissolve itself in accordance with the provisions contained in the Act and the rules there under in case it becomes difficult to carry on with the operations of the Society, or it becomes insolvent or for any other pressing and unavoidable reasons.
- b) In the event of dissolution of the Society, no assets of the society shall devolve on or distributed amongst the members of the Society.
- c) Its assets and properties shall be first used to liquidate any liabilities and left-over properties/ assets, if any, shall be considered for transfer to other Society established with identical aims and objects or to the District Collector for use thereof in the general public interest.



President

 Sports Club Salhawas
 President

Secretary

 Sports Club Salhawas
 Secretary

Treasurer

 Sports Club Salhawas
 Treasurer

S. No.	Name	Father Name	Address	Occupation	Signature
1)	Chet Ram	Ram Chand	VPO Salhawas, Jhajjar- 124146	Farmer	
2)	Sukhvinder Singh	Sadhu Ram	VPO Salhawas, Jhajjar- 124146	Farmer	
3)	Hari Singh	Ajmer Singh	VPO Salhawas, Jhajjar- 124146	Farmer	
4)	Naresh Kumar	Bhaop Singh	VPO Salhawas, Jhajjar- 124146	Farmer	
5)	Om Parkash	Mehtab Singh	VPO Salhawas, Jhajjar- 124146	Farmer	
6)	Devender Singh	Rajender Singh	VPO Salhawas, Jhajjar- 124146	Farmer	
7)	Sunny Sharma	Krishan Sharma	VPO Salhawas, Jhajjar- 124146	Farmer	
8)	Haribal	Dharam Chand	VPO Salhawas, Jhajjar- 124146	Farmer	
9)	RajPal Singh	Nawal Singh	VPO Salhawas, Jhajjar- 124146	Farmer	
10)	Sukhbir	Ram Narayan	VPO Salhawas, Jhajjar- 124146	Farmer	
11)	Jai Bhagwan	Hari Singh	VPO Salhawas, Jhajjar- 124146	Farmer	

Identify By
HARIBAL
Advocate

10/10/2016
Advocate
Distt. Coun Jhajjar

W.P.
10/10/2016
प्राम. पं. लायन
साहू दास (अ. नं. 10)
Societies
Department of Industries & Commerce Haryana

President

Sports Club Salhawas
President

Secretary

Sports Club Salhawas
Secretary

Treasurer

Sports Club Salhawas
Treasurer

LIST OF GOVERNING BODY – SPORTS CLUB SALHAWAS

S. No.	Name	Father Name	Address	Occupation	Designation	Signature
1)	Chet Ram	Ram Chand	VPO Salhawas, Jhajjar- 124146	Farmer	President	
2)	Sukhvinder Singh	Sadhu Ram	VPO Salhawas, Jhajjar- 124146	Farmer	Vice President	
3)	Hari Singh	Ajmer Singh	VPO Salhawas, Jhajjar- 124146	Farmer	Secretary	
4)	Naresh Kumar	Bhoop Singh	VPO Salhawas, Jhajjar- 124146	Farmer	Joint Secretary	
5)	Om Parkash	Melhtab Singh	VPO Salhawas, Jhajjar- 124146	Farmer	Treasurer	
6)	Devender Singh	Rajender Singh	VPO Salhawas, Jhajjar- 124146	Farmer	Executive Member	
7)	Sunny Sharma	Krishan Sharma	VPO Salhawas, Jhajjar- 124146	Farmer	Executive Member	
8)	Haribal	Dharam Chand	VPO Salhawas, Jhajjar- 124146	Farmer	Executive Member	
9)	RajPal Singh	Nawal Singh	VPO Salhawas, Jhajjar- 124146	Farmer	Executive Member	
10)	Sukhbir	Ram Narayan	VPO Salhawas, Jhajjar- 124146	Farmer	Executive Member	
11)	Jai Bhagwan	Hari Singh	VPO Salhawas, Jhajjar- 124146	Farmer	Executive Member	

Identify By
HARIBAL
Advocate

Distt. Court, Jhajjar
I know all the above persons,
and they signed in my presence

President
Sports Club Salhawas

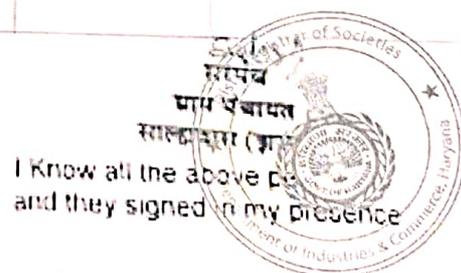
President

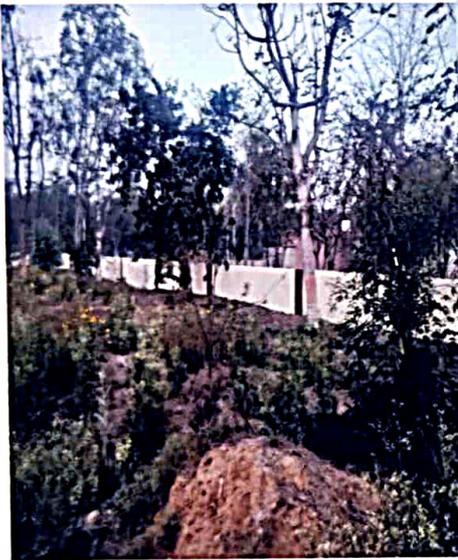
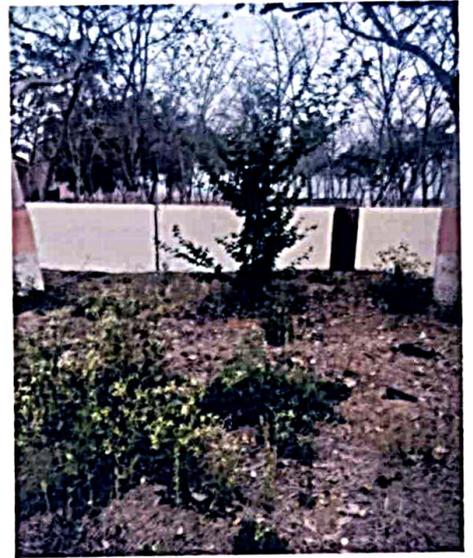
Secretary
Sports Club Salhawas

Secretary

Treasurer
Sports Club Salhawas

Treasurer





Z/m

